

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/TT/2025

- Subject : Petition for the determination of transmission tariff for the 2024-29 tariff period for the “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II-Part-A1” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Petition No. 826/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for 2x500 MVA, 400/220 kV ICT at Pune (Shikrapur) along with associated ICT bays and 4 nos. 220 kV line bays under “Western Region Expansion Scheme-XXVI” in the Western Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others.

Petition No. 836/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the Asset: 500 MVA, 400/220 kV ICT at Fatehgarh-II Sub-station along with associated bays under “Augmentation of Transformation Capacity by 1X500 MVA 400/220 kV ICT (6th) at Fatehgarh-II Pooling Station to cater to the N-1 Contingency requirement at Fatehgarh-II Pooling Station” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 742/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the Asset-1: 500 MVA, 400/220 kV ICT-III along with associated Bays (427 & 211) at Bikaner Pooling



Station Sub-station under “Augmentation of Transformation Capacity by 1x500 MVA 400/220 kV (3rd) to cater to the N-1 contingency requirement at Bikaner Pooling Station” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Petition No. 821/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the assets (02 nos.) under “Establishment of Reliable Communication Scheme under Central Sector” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Petition No. 878/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for “One no. 220 kV Line Bay (Bay no. 206) at Bhuj Pooling Station for providing Connectivity to M/s Ayana Renewable Energy Ltd. (100 MW)” under “Implementation of one no. 220 kV line bay at Bhuj Pooling Station for providing connectivity to M/s NTPC Renewable Energy Ltd. (300 MW)” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others

Petition No. 831/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the Asset-1: 1 no. 220 kV line bay at Amritsar Sub-station (bay no. 213) under “Requirement of 1 no. 220 kV line bay at 400/220 kV Amritsar (PG) by PSTCL” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Punjab State Power Corporation Limited (PSPCL) and 16 Others



Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Nishtha Goel, Advocate, MSEDCL
Shri Samarth Kashyap, Advocate, ARPFPL
Shri Anubhav Mishra, Advocate, ARPFPL
Shri Rahul Shaji, Advocate, ARPFPL
Shri Atulya Singh, Advocate, ARPFPL
Shri Angaru Naresh Kumar, PGCIL
Shri Vishal Sagar, PGCIL
Ms. Kirti, PGCIL
Shri Ashish Aggrawal, PGCIL

Record of Proceedings

The matters were heard through a virtual hearing.

2. During the course of the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period.
3. The representative for CTUIL in Petition No. 258/TT/2025 requested time to file its submissions, as sought vide RoP for the hearing dated 16.12.2025.
4. The Representative for the Petitioner sought time to file the rejoinder in Petition Nos. 836/TT/2025 and 831/TT/2025.
5. After the hearing, the Commission, as a last opportunity, directed the Respondents to file their respective replies, if any, within two (2) weeks, with a copy to the Petitioner, who may file its rejoinder, including in Petition Nos. 836/TT/2025 and 831/TT/2025, within a week, thereafter.

Petition No. 258/TT/2025

6. The Commission acceded to the CTUIL's request and directed the CTUIL to file the following information, on an affidavit, within two (2) weeks, with an advance copy to the Petitioner:

- i. Vide affidavit dated 12.9.2025, CTUIL has submitted the SCOD of the "*Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-A*" as on 8.12.2022, whereas, as per the meeting dated 22.5.2020 held between CEA, MNRE, SECI and CTUIL, the SCOD of Phase-II transmission system for Power transfer from Fatehgarh-II Sub-station onwards was reviewed and decided as March 2022. The same was also intimated vide the CTUIL



Internal Office Memorandum (IOM) dated 8.6.2020 to the Petitioner. Clarify the aforementioned discrepancy.

7. The Commission further directed the Petitioner to submit the following information in the below-mentioned Petitions, on an affidavit, with a copy to the Respondents, within two (2) weeks:

Petition No. 826/TT/2025

- a. Form-5 for the transmission asset.

Petition No. 742/TT/2025

- a. CMD Certificate as per Regulation 26(3)(a) of the Indian Electricity Grid Code Regulations, 2023.
- b. RCE-I

Petition No. 831/TT/2025

- a. Form-7 Part B.

8. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

